

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

**MISCELLANEOUS APPLICATION NO(S).1604/2020
IN
CIVIL APPEAL NO. 2570/2020**

STATE BANK OF INDIA

**NON-APPLICANT(S)/
APPELLANT(S)**

VERSUS

M/S METENERE LIMITED

**APPLICANT(S)/
RESPONDENT(S)**

O R D E R

Shri Mukul Rohatgi, learned senior counsel appearing for the applicant(s)-respondent(s), submits that this application has become infructuous in view of the fact that the National Company Law Tribunal has reserved the judgment on the petition filed under Insolvency and Bankruptcy Code, 2016.

Miscellaneous application is dismissed accordingly.

....., J.
(S. ABDUL NAZEER)

....., J.
(B.R. GAVAI)

**NEW DELHI
SEPTEMBER 21, 2020**

ITEM NO.19 Court 7 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No(s).1604/2020
in
CIVIL APPEAL NO. 2570/2020

STATE BANK OF INDIA

Non-Applicant(s)
Appellant(s)

VERSUS

M/S METENERE LIMITED

Applicant(s)/
Respondent(s)

(FOR ADMISSION and IA No.86033/2020-CLARIFICATION/DIRECTION and IA No.86034/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-09-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv
 Mr. Krishnan Venugopal, Sr. Adv.
 Mr. Arvind Kumar Gupta, Adv.
 Ms. Henna George, Adv.
 Mr. Ravindra Sadanand Chingale, AOR

For Respondent(s) Mr. Tushar Mehta, SG
 Ms. Misha, Adv.
 Mr. Anoop Rawat, Adv.
 Mr. Vaijayant Paliwal, Adv.
 Ms. Jasveen Kaur, Adv.
 Mr. Ankur Mittal, Adv.
 Mr. S. S. Shroff, AOR

UPON hearing the counsel the Court made the following
O R D E R

Miscellaneous application is dismissed in
terms of the signed order.

(NEETU KHAJURIA)
COURT MASTER

(BEENA JOLLY)
COURT MASTER

(Signed order is placed on the file.)

